

National Company Law Tribunal

Allahabad Bench

CP NO. 134/ALD/2017, CA No 115/  
ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE COMPANY: Coolest Promoters Pvt Ltd with ACE Infra City  
Developer Pvt Ltd  
SECTION OF THE COMPANIES ACT/I & B CODE: 230/232 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	PALASH AGARWAL	Adv.	Petitioner Co.	PA
2.	KULDEEP SINGH	ST.A.	O.L.	K. Singh

CA(CAA) NO.115/ALD/2017, CP NO.134/ALD/2017

Sh. Palash Agarwal, Advocate for the petitioner. Sh. Kuldeep Singh, proxy  
for the OL representing the Central Government.

After hearing the preliminary submission of counsel for the parties, we are of  
the view in the present matter the arguments of the Income Tax department are also  
to be heard in respect of a communication dated 14.11.2017 as received from the  
Deputy Commissioner, Income Tax, Ghaziabad. Considering this, the registry is  
directed to issue a formal notice to the Income Tax Department, Ghaziabad to appear  
through its representative before this Bench for providing necessary clarification as  
may be sought for by this Court during the course of hearing in the matter. A copy  
of this order be also sent to the Standing Counsel of the Income Tax Department in  
the Allahabad High Court for information and to take necessary action. The  
petitioner counsel is advised to send a copy of the present petition to the Standing  
Counsel of the Income Tax Department in the Allahabad High Court.

The matter to be listed on 25<sup>th</sup> January, 2018.

Dated: 19.12.2017

H.P. Chaturvedi,  
Member (Judicial)